

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.708/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M

Name of the Company	Dipco Estates Pvt.Ltd.-Vs- Avani Projects & Infrastructure Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PATITA PARAN BISHWA, Adv. Financial Creditor

[Signature]
13/12/2017

Amranda Mitra, Adv.

Sanket Sarangi, Adv.

ORDER

Corporate Debtor

Ld. Counsel for the financial creditor and the corporate debtor is present.

[Signature]
13/12/2017

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and reply may also be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 08/01/2018 for admission.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(V.P.Singh)
Member (J)